

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 107/95

Transfer Application No:

DATE OF DECISION: 24.3.1995

S.Z.Jagtap.

Petitioner

Shri G.S.Walia.

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri V.S.Masurkar.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,

The Hon'ble Shri P.P.Srivastava, Member(A).

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
BOMBAY BENCH.

Original Application No.107/95.

S.Z.Jagtap.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.  
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant by Shri G.S.Walia.

Respondents by Shri V.S.Masurkar.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 24.3.1995.

It is apparent that the action taken by the order dt. 23.1.1995 reverting the applicant in the guise that he had been erroneously extended the benefit of double ad hoc promotion was taken without giving an opportunity to the applicant to show cause against that action, though it was prejudicial to the applicant. The order dt. 23.1.1995 is quashed. Liberty to the Respondents to take action, if so advised, after giving an opportunity to <sup>the applicant for</sup> show cause against the intended action. With this direction, the OA is disposed of. There will be no order as to costs.

  
(P.P.SRIVASTAVA)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN.

B.